## **Court injunctions by Jute Employers**

1231. SHRI SUKOMAL SEN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether he is aware of the fact that the 'jute employers in West Bengal got injunctions from the Court without' any netition: and
- (b) if so, what is Government's reaction thereto?

THE MINISTER OF LAW, JUSTICE AND COMPANX AFFAIRS (SHRI JAGANNATH KAUSHAL): (a) and <b). I am not aware that the jute employers in Wesf Bengal got injunctions from a court without any peti-\* tion The Hon'ble Member has not given the particulars of the matter and so it is not possible to indicate the Government's reaction thereto.

## कस्यनी कानून का उत्तंधन

1232. श्री हुस्तदेव नाराष्ट्रण ग्रादव । चया विधि, न्याय भ्रीर कश्चनी कार्य मंत्री यह बताने की कुपा करेंगे कि !

- (क) प्रभात जर्दा फक्ट्री, टी॰ म्राऱ०, पलोर मिल, मुजफ्फरपुर, बिहार तया नागीन पारीख जमशेदपुर, विहार द्वारा कम्पनी ग्रधिनियम के उपबन्धों का कब-कब उल्लं-वन किया गया ; ग्रीर
- (ख) उपर्युक्त फैक्ट्रियों के विरुद्ध कौत-प्री कार्यवाही कव शुरू की गई?

विधि, न्याय धीर कस्पनी कार्य मंत्रालय में उप मंत्री (श्री गुलाम नवी प्रस्वाद) (क) तथा (ख) मैसर्स प्रभात जर्दा है हरी, हो - माई॰ पत्रोर, मिल, मुजपकरू-पुर, बिहार और नागीत पारीख, जमशेद-पुर, बिहार कम्पनी अधिनियम, 1956 के अन्तर्गात पंजीकृत नहीं है। इसलिए जनत मित्रितियम ने उपबर्धों के उल्लंघत का प्रश्न उत्पन्न नहीं होता है।

## Diesal Occupation of properties per taining to Punjab Wakf Board

io Questions

1233. SHRI SYED SHAHABUDDIN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased

- (a) the number of Wakf properties in, adverse occupation in the region falling within the" jurisdiction of the Punjab Wakf Board so far identified as on 1st April, 1982;
- (b) the number of properties Included in (a) above for which legal action was taken by the Board for their recovery;
- (c) the number of cases which have been decided:
- (d) the number included in (c) abo.ve which were decided in favour oi the Board:
- (e) the number included in (d) above of properties where adverse possessions have been vacated and physical possession restored to the Board; and
- (f) whether the Board has gone in an appeal in those cases which were decided against it and if so, ihe number of such cases pending in various Courts and their Court-wise break up?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL): (a) 932.

- (b) 458.
- (c) 75.
- <d) 27.
- (e) NiL
- (f) Yes, Sir. Tha Board has gone In for an appeal in all the 48 cases, which were decided against it. 23 appeals axe pending in the Courts oi Distjict Judges concerned and 25 appeals ,ln tbe High Court of Punjab and Haryan a.